

In the Court of Judicial Magistrate No.I, Madurai.
Present: Tr.M.Padmanaban,B.A.,B.L.,
Judicial Magistrate No.I (I/c),Madurai.
Dated of this 13th July 2020
Cr.M.P.No. 1446 / 2020

Mani @ Manimaran, S/o.Raju.

– Petitioner/Accused.

Vs

State through of
The Inspector of Police, Teppakulam(L&O) P.S.
Cr.No.1163/2016
U/s.399 IPC.

--Respondent

Bail Modification Order

The Bail Modification Petition received through e-Mail. Heard, Both sides through conference call.

Reply received. The Petitioner/Accused seeks to modify the condition on the ground that, he could not produce the two sureties, since Covid-19 pandemic situation. Per Contra the prosecution objected to relax the condition Rival submission considered. The Petitioner/Accused was in judicial custody for the past 2 years. Considering the judicial custody of the Petitioner/Accused and Covid-19 pandemic situation, it is just and necessary the condition imposed by this court to produce two sureties is hereby relaxed. The Petitioner/Accused is directed to be released on bail execution of personal bond for Rs.10,000/- before the concerned Jail Superintendent. The Petitioner/Accused is directed to appear on summon.

Accordingly, this petition is allowed.

(Sd.)M.Padmanaban,
Judicial Magistrate No.I, (I/c),
Madurai.